

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of April 2023 (24.4.2023 to 28.4.2023)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
24.4.2023 Monday At 10.30 A.M. Miscellaneous Petitions	1.	314/MP/2022	NWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of "Change in Law"; and consequential relief to offset the financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.1.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited ( <i>On admission</i> )
	2.	319/MP/2022	TANGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC ( Conduct of Business Regulations) 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses ( <i>On admission</i> ).
	3.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3 ( <i>On admission</i> ).
	4.	357/MP/2022	Leo	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate ( <i>On admission</i> ).
	5.	30/MP/2023	Sitac Kabini	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event ( <i>On admission</i> ).
	6.	59/MP/2023	DAPPL	Petition under Section 79 (1) of the Electricity Act, 2003 read with Regulation 6, 8, 17 & 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking directions for re-accreditation and registration of the Petitioner under Renewable Energy Certificates mechanism and consequent reliefs ( <i>on admission</i> ).
	7.	76/MP/2023	LBTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Hedge Banks) in respect of the Petitioner's Transmission Project.
	8.	I.A.No.31/2023 in Petition No. 118/MP/2023	PSPCL	Interlocutory application seeking quashing of the invoices dated 06/02/2023 and 06/03/2023 to the extent of interest component levied by NTPC Limited.
	9.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Part-Heard).
	10.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013(Part-Heard)
	11.	188/MP/2019 alongwith	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the

	I.A.No.66/2019		Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC( Interlocutory application for interim directions).
12.	534/MP/2020	DIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal-based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited, and in compliance with the directions of the Commission in the Order dated 29.3.2020 passed in Petition No. 327/MP/2018 along with IA No. 87/2018.
13.	619/MP/2020	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 19.12.2017 and 14.3.2018 in Petition No. 101/MP/2017 and 13/SM/2017 respectively; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Orders dated 19.12.2017 and 14.3.2018 in Petition No. 101/MP/2017 and 13/SM/2017 respectively.
14.	627/MP/2020	HPPC	Petition under Section 79 (1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other Regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations 2010 as amended by the third amendment effective 1.4.2016 and orders, for directions in regard to the levy and collection of charges and losses from the Petitioners for the 500 kv Bipole Mundra Mohindergarh HVDC transmission line along with its associated facilities.
15.	154/MP/2021	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and Regulation 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 1.4.2020 to 30.4.2020, in respect of Ramagundam Super Thermal Power Station, Stage-III (500 MW).
16.	365/MP/2022	SLDC	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 6.4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to the non-compliance by the Respondents No. 1 - 5 with the provisions of the Indian Electricity Grid Code and other allied Regulations of this Commission and directives issued by the Petitioner - State Load Despatch Centre, Gujarat under Section 33 of the Electricity Act, 2003
17.	109/MP/2022 alongwith I.A.No.17/2022	JPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking for quashing of the communications containing letters dated 16.12.2020 and 11.2.2022, issued by the Respondents thereby misinterpreting the provision of Misdeclaration provided under the Article 11 of the Pilot Agreement for Procurement of Power (PAPP)/ Pilot Power Supply Agreement (PPSA), and accordingly seeking directions upon the said Respondent to refund the amount of Rs. 46.16 Lakhs already deducted & to not deduct any amount (including Rs. 25.35 crores as indicated in PTC letter dated 11.2.2022) on this account from the monthly energy bills issued / to be issued by the Petitioner alongwith interest/ carrying cost, and consequent directions to adhere to the provisions of the PAPP/

				PPSA in their letter and spirit (Interlocutory application for interim reliefs).
	18.	497/MP/2020	GUVNL	Petition under Section 79(1)(c), (d) and (f) and Regulation 103A of Conduct of Business Regulations for clarification/directions in regard to the Order dated 10.10.2019 in No. L-1/44/2010-CERC for determination of Point of Connection (PoC) rates and transmission losses for the period of October 2018 to December 2018
	19.	532/MP/2020	KSEB	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking intervention on the lignite transfer price fixed by Neyveli Lignite Corporation of India Limited for the period 2019-24.
	20	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.
25.4.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	18/MP/2023	TVPTL	Petition under Section 79(1)(c) and 79(1)(d) of the Electricity Act 2003 and Regulations 76 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 seeking relaxation of Operation and Maintenance Norms specified under Clause 35(3) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Teestavalley Power Transmission Limited. <i>(On admission)</i>
	2.	41/MP/2023	SPDA	Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/ wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the periods when their plant does not generate electricity( Interlocutory application seeking interim reliefs) <i>(On admission)</i> .
	3.	77/MP/2023	SRIPL	Petition under section 79 of the Electricity Act, 2003, read with section 38 and Regulations 33A <i>(Power to Relax)</i> and 33B <i>(Power to Remove Difficulty)</i> of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, thereby invoking the regulatory powers of the Commission, as well as its Power to Relax and to Remove Difficulties, seeking the guidance of the Commission on implementation modality of the dedicated line that is necessary to operationalize the connectivity granted to Hindustan Zinc Ltd. for 200 MW as a Bulk Consumer <i>(On admission)</i>
	4.	46/MP/2023	SPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking consequent relief and compensation in terms of Judgment dated 14.11.2022 passed by the Hon'ble Appellate Tribunal for Electricity in Appeal No. 222 of 2021 titled Sasan Power Ltd. v. MPPMCL & Ors <i>(On admission)</i> .
	5.	131/MP/2022	JPL	Petition seeking implementation of Order dated 7.1.2022 in Petition No. 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs
	6.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Hon'ble Appellate Tribunal for Electricity Judgment dated 18.01.2019 in Appeal No. 202 of 2016.
	7.	140/MP/2022	NTPC SPCL	Petition under Section 79 of the Electricity Act, 2003 as read with Regulation 111, 113 and 119 of the CERC (Conduct of

			Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003
8.	364/TD/2022	SEL	Petition seeking for Down-gradation of the Inter State trading license from category-I to category- V as granted to the Petitioner and for change in name of the Inter State trading licence of the Petitioner.
9.	277/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 29.3.2022 and seeking revocation of the interstate trading licence granted to Svaryu Energy Limited (formerly Refex Energy Limited).
10.	278/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.3.2022 and seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Pvt. Ltd.
11.	282/MP/2022	HPPC	Petition under Section 79 (1)(f) read with section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondent as per banking agreement dated 05.04.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).
12.	282/MP/2019	A(MP)GPL	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the order dated 3.12.2018 in Petition No. 242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest.
13.	160/MP/2022	KTL	Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication business by the Petitioners in compliance with the letter dated 4.5.2022( Part-heard)
14.	256/MP/2022	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of fixed charges paid by the petitioner to the respondent for the Anta, Auriya and Dadri Power Plants of the Respondent for the period from 12.8.2021 till 12.2.2022.
15.	198/MP/2020	NERLDC	Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of Sub-station and lines in terms of Regulation 5 read along with Regulation 23 & Regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause No. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.
16.	259/MP/2020	NERLDC	Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity

				Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.
	17.	197/MP/2020	NERLDC	Petition under Section 28 (3) (e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
	18.	201/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
	19.	263/MP/2020	NERLDC	Petition under section 28 (3) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
	20.	556/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
	21	185/MP/2021	RKMPPPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1', imploring by the Commission to direct the Respondent No. 1 to make payments, to the Petitioner the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; reimbursement of the illegally deducted penalty for short supply of power.
27.4.2023 Thursday At 10.30 A.M.	1.	223/MP/2022 alongwith Dy.No.1051/202 3	NLCIL	Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021 (Interlocutory application for provisional tariff).
Coram: Member (ISJ) Member (AG) Member (PKS)	2.	51/RP/2022	PGCIL	Petition for review of the order dated 13.3.2022 in Petition No 30/TT/2021 (On admission).
	3.	6/RP/2023	PGCIL	Petition for review of Commission's order dated 1.3.2022 in Petition No. 378/TT/2020 (On admission)
	4.	4/RP/2023	NTPC	Petition for review of Commission's order dated 1.10.2022 in Petition No. 302/GT/2020 (On admission)
	5.	5/RP/2023	NTPC	Petition for review of Commission's order dated 1.10.2022 in Petition No. 287/GT/2020 (On admission)
	6.	3/RP/2023	NHPC	Petition for review of the order dated 30.11.2022 in Petition No 145/GT/2020 (On admission).
	7.	32/RP/2022	NTPC	Petition for the review of the Commission's order dated 13.5.2022 in the matter of truing up of tariff for the tariff period 2014-19 in respect of Jhanor Gandhar GPS (657.39 MW) under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103(1) of the CERC (Conduct of Business), Regulations, 1999.
	8.	33/RP/2022	NLCIL	Review of Commission's Order dated 9.6.2022 in Petition No. 367/GT/2020 in respect of revision of tariff of Circulating Fluidized Bed Combustion Technology

				based NLC Thermal Power Station-II Expansion Units I & II (500 MW) for the 2014-19 tariff period.
	9.	45/RP/2022	NEEPCO	Petition for review of Commission's order dated 29.8.2022 in Petition No. 279/GT/2020.
	10.	49/RP/2022	NLCIL	Petition for review of Order dated 30.9.2022 in Petition No. 365/GT/2020 for Truing up of Annual fixed charges for control period 2014-19 of NLCIL Thermal Power Station-I Expansion Units I & II.
	11.	39/RP/2022	DVPCA	Petition for review of Commission's order dated 10.6.2022 in Petition No. 482/TT/2020.
	12.	35/RP/2022	PGCIL	Petition seeking review of the Order dated 31.5.2022 in Petition No. 625/TT/2020.
	13.	47/RP/2022	PGCIL	Petition seeking review of the Order dated 25.6.2022 in Petition No. 676/TT/2020.
	14.	41/RP/2022	HVPLN	Petition seeking review of the Order dated 25.6.2022 in Petition No. 159/TT/2021.
Coram: Member (ISJ) Member (AG)	15.	2/RP/2023	PGCIL	Petition for review of the order dated 9.2.2021 in Petition No 79/TT/2020 (On admission).
Coram: Member (ISJ) Member (PKS)	16.	1/RP/2023	NTPC	Petition for review of the order dated 21.5.2022 in Petition No 190/GT/2020 (On admission).
	17.	34/RP/2022	NTPC	Petition for review of Commission's order dated 8.4.2022 in Petition No. 426/GT/2020 with regard to approval of tariff of the Rihand Super Thermal Power Station-II (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	18.	37/RP/2022	NTPC	Petition seeking review of the Order dated 21.4.2022 in Petition No. 362/GT/2020.
	19.	38/RP/2022	NTPC	Petition for review of Commission's order 22.3.2022 and corrigendum order dated 23.5.2022 in Petition No. 112/GT/2020 with regard to the revision of tariff of Rihand Super Thermal Power Station-II (1000 MW).
Coram: Member (AG) Member (PKS)	20.	31/RP/2022	NTPC	Review of Commission's order dated 7.5.2022 in Petition No. 241/GT/2020 regarding truing up of tariff of Vindhyachal STPS Stage-II (1000 MW) for the period 2014-19.
	21.	25/RP/2022	PGCIL	Petition seeking review of the Order dated 22.4.2022 in Petition No. 88/TT/2020.

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
26.4.2023